

**HIGH COURT OF JHARKHAND, RANCHI
CIRCULAR**

No. 01/2026/R&S

Ranchi, Dated: 15 /04/2026

In view of Order dated 09.03.2026 passed by the Hon'ble Supreme Court of India, in *Writ Petition(Civil) No(s). 1112 of 2025 titled as "Shaheen Malik vs Union of India & Anr."*, this Hon'ble Court has been pleased to fix a timeline of **06 (six) months** for conclusion of pending trials, if any, pertaining to acid attack cases.

By order of the Court

Sd/-
(Satya Prakash Sinha)
Registrar General